

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1703

ANSWERED ON:16.08.2013

INCLUSION OF CASTES IN SCHEDULED TRIBES LIST

Ju Dev Shri Dilip Singh;Meinya Dr. Thokchom;Sivakumar Alias J.K. Ritheesh Shri K.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has received requests/proposals from some States/UTs for inclusion of certain castes in the list of Scheduled Tribes (STs);

(b) if so, the names of such castes for which proposals have been received during the last three years and the current year, State/UT-wise including Kattunaichen community of Tamil Nadu and Nagwanshi samaj and Pahari Korva community of Chhattisgarh; and

(c) the action taken by the Government on such requests/proposals along with the present status thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) : No, Madam. The Ministry of Tribal Affairs is the nodal Ministry for notification of a community as Scheduled Tribe under Article 342 of the Constitution and deals with the matter for inclusion of a community in the Scheduled Tribes list.

(b) : Does not arise in view of (a). However, with regard to inclusion of 'Kattunaichen' community of Tamil Nadu and 'Nagwanshi samaj' community of Chhattisgarh no proposal has been received in the Ministry from the concerned State Government.

(c) : The proposal received from the States/UTs for inclusion of a community in the Scheduled Tribe list is processed as per the approved modalities. The notice for the introduction and passing of the Bill for inclusion of 'Hill Korwa' community in the list of Scheduled Tribes of Chhattisgarh has been moved in the Lok Sabha in the current Monsoon Session of the Parliament.